

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/TT/2018

Subject : Determination of transmission tariff for LILO of Vindhyachal-Jabalpur 400 kV 2nd D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling station from COD to 31.3.2019 under transmission system for Ultra Mega Solar Park (750 MW) in Rewa district, Madhya Pradesh in Western Region

Date of Hearing : 7.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rewa Ultra Mega Solar Limited and 8 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- (a) The instant petition has been filed for determination of transmission tariff for LILO of Vindhyachal-Jabalpur 400 kV 2nd D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling station under Transmission System for Ultra Mega Solar Park (750 MW) in Rewa district, Madhya Pradesh in Western Region for 2014-19 tariff period.
- (b) As per investment approval dated 15.1.2016, the instant assets were scheduled to be commissioned in 14 months, i.e. 15.3.2017 matching with the commissioning of the Rewa Ultra Mega Solar Limited (RUMSL). The commissioning of the RUMSL was initially revised to 1.11.2017. The transmission line including the pooling station was completed in compressed time schedule as discussed in the 38th Standing Committee meeting to match with the generation of RUMSL and was ready for charging as on 31.1.2018. However, the commissioning of the RUMSL



was further revised to February, 2018. Now, the first unit of RUMSL is anticipated to be in place by 30.3.2018.

- (c) Best efforts were made to match the COD of the instant assets with the commissioning of RUMSL but it is not feasible to delay the construction any further due to contractual obligations.
- (d) CEA certificate dated 31.1.2018 showing the readiness of the asset is submitted.
- (e) Approve the date of commercial operation as 31.1.2018 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations and grant tariff under Regulation 7(7)(i) of 2014 Tariff Regulations for inclusion in POC computation.

2. The Commission observed that it would like to hear the RUMSL before approving the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. Accordingly, the Commission directed RUMSL to file reply in the matter including the status of its generation project and also to be present on the next date of hearing.

3. The Commission further directed the petitioner to file the following information on affidavit with a copy to the respondents by 30.3.2018:-

- (a) Auditor certificate and revised tariff forms along with revised form- 5 based on actual date of commissioning of the asset in the instant petition;
- (b) CMD certificate clearly mentioning the date from which the instant assets were ready as required under Grid Code;
- (c) RLDC charging certificate for instant asset based on actual COD;
- (d) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulation, 2010 for the instant asset; and
- (e) Reasons for time over-run in case of the assets covered in the instant petition and chronology of the time over-run along with documentary evidence in the following format:-

Asset	Activity	Period of Activity				Reasons for delay
		Planned		Archived		
		From	To	From	To	

4. The Commission directed the respondents to file their replies by 10.4.2018 and the petitioner to file rejoinder, if any, by 20.4.2018. The Commission also directed the



parties to submit the information within the time specified and observed that no further time shall be granted.

5. The Commission also directed to list the matter on 8.5.2018 for further hearing.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

